

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. No. 29 of 2008 in Appeal No. 219 of 2006

Dated: February 26, 2008

**Present: Hon'ble Mr. H.L. Bajaj, Technical Member
Hon'ble Mrs. Justice Manju Goel, Judicial Member**

**Northern Railway -Appellant(s)
V/s.
Uttaranchal Electricity Regulatory Commission & Anr. -Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand

Counsel for the Respondent(s) : Mr. Suresh Tripathy for Commission

ORDER

I.A. No. 29 of 2008 seeks extension of time for complying with the directions of this Tribunal passed in appeal no. 219 of 2006. Tariff for the period of 2006-2007 was directed to be re-determined within a period of sixty days from the date of the judgment. The date of the judgment was 28.11.2007. The period of sixty days was complete on 28.1.2008. The applicant, UERC seeks extension of time till 31.3.2008.

The prayer is opposed by the appellant, Northern Railway. The applicant, UERC has given certain reasons for seeking extension of time. However, we feel that since the extension prayed for is short, it can be granted without going into the merit of the grounds for seeking extension.

Accordingly, we allow I.A. No. 29 of 2008 and extend the time for compliance with the judgment dated 28.11.2007 till 31.3.2008.

**(Manju Goel)
Judicial Member**

**(H.L. Bajaj)
Technical Member**